

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 50/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 16.09.2016 executed between the Petitioner and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.

Date of Hearing : 5.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : NTPC Limited and Others

Parties present : Ms. Abiha Zaidi, Advocate, PDPL
Shri Shubham Arya, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri S.K. Agarwal, Advocate, Rajasthan Discoms

Record of Proceedings

Learned counsel for the Rajasthan Discoms requested for time to file its reply to the petition. Learned counsel for the Petitioner had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the Rajasthan Discoms to file its reply, by 16.7.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.7.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing on 25.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**